

MINUTES OF THE MEETING No. 34/10 dated 18.11.2009 (held on 27.11.09) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.33/10 for confirmation and confirmed and adopted the same without any change.

Case No A-126 NC No.34/10 Dated 18.11.09 (held on 27.11.09)	M/ s VVF Ltd, Mumbai F.No.01/83/162/332 /AM10/DES-IV RLA F.No.03/95/40/108/AM10
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) forwarded the technical comments. He was not present in the meeting. The Committee decided that technical authority need to clarify the wastage allowed in the technical comments and defer the case for two weeks. Accordingly the case may be re-listed on 9.12.2009.

Case No M-169 NC No.34/10 Dated 18.11.09 (held on 27.11.09)	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/861 /AM09/DES-IV RLA F.No.03/94/40/0154/AM08 Lic. No.0310489069 dated 6.10.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/11/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009..

Case No M-170 NC No.34/10 Dated 18.11.09 (held on 27.11.09)	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/877 /AM09/DES-IV RLA F.No.03/94/40/0438/AM08 Lic. No.0310489393 dated 7.10.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.14010/70/2008-Ch-II dated 9.11.2009 as under:-

Export Item	Qty.	Import Item	Qty.
ALA Mark 2007	1 Kg	1. Tin Metal	0.220 Kg

(Dimethyl Tin 2 Ethyl Hexyl Thio Glycolate)		2. 2-Ethyl Hexyl Thio Glycolate	0.773 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-171 NC No.34/10 Dated 18.11.09 (held on 27.11.09)	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/886 /AM09/DES-IV RLA F.No.03/94/40/0526/AM09 Lic. No.0310490032 dated 13.10.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/70/2008-Ch-II dated 5.11.2009 as under:-

Export Item	Qty.	Import Item	Qty.
PVC Stabilizer ALA ME-12 Containing: Tribasic Lead Sulphate: 20-22% Lead Stearate: 48% minimum	1 Kg	1. Lead Oxide 2. Stearic Acid (Stearic Acid content 50+10% Stearic Acid + Palmitic Acid content 90% min.) 3. Wax 4. Bisphenol-A 5. Calcium Carbonate	0.242 Kg 0.370 Kg 0.065 Kg 0.010 Kg 0.016 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-172 NC No.34/10 Dated 18.11.09 (held on 27.11.09)	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/893 /AM09/DES-IV RLA F.No.03/94/40/1350/AM08 Lic. No.0310490227 dated 14.10.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.

Case No M-173 NC No.34/10 Dated 18.11.09 (held on 27.11.09)	M/ s Intergrated Engineering Enterprises, kerala F.No.01/83/50/980/AM09/DES-IV RLA F.No.10/24/40/100/AM09 Lic. No.1010031566 dated 14.11.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.

2			18.11.2009	Deferred
	HQ File :01/83/050/00333/AM10/	RLA File :07/24/040/00493/AM08/	Lic.No/Date:0710054717 30.11.2007	Defer Date:16.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA called for vide letter dated 25/8/09 . Reminder issued on 18.9.09. The Committee decided to issued another reminder to the firm. Accordingly the case may be relisted on 16.12.09. Final reminder issued on 20.11.09.				

3	Case No.:2/33/85-ALC3/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/85/050/00219/AM09/	RLA File :02/24/040/00227/AM09/	Lic.No/Date:0210121216 17.12.2008	Defer Date:09.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from the firm and RLA to the D/L dated 20/11/2009 issued by this office. Accordingly the case may be re-listed on 16.12.2009.				

4	Case No.:8/2/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Approved
	HQ File :01/83/050/01366/AM09/	RLA File :03/94/040/01094/AM09/	Lic.No/Date:0310512052 18.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DC(SS1) forwarded vide their U.O. No.23(1)2009/Chem dated 15.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Flavour natural mint 487692 (RD 12 54B)	1 Kg	RDW6-80K – Key for Mentos flavour	0.2222 Kg
RLA concerned may take necessary action under Para 4.7 ofHBP as per above decision ofNORMS COMMITTEE.				

5	Case No.:26/2/83-ALC1/2009	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/01384/AM09/	RLA File :03/95/040/00992/AM09/	Lic.No/Date:0310512627 20.03.2009	Defer Date:16.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 7.10.2009. Reminder issued on 23/10/09 by DGFT. The Committee decided to issued final reminder. Accordingly the case may be re-listed on 16.12.2009.				

	Case No.:27/2/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
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6	HQ File :01/83/050/01385/AM09/	RLA File :03/94/040/00494/AM09/	Lic.No/Date:0310512669 23.03.2009	Defer Date:16.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 8/6/2009 by Deptt. of C&PC (PC.Div.). Reminder dated 13.8.09 issued by this office. Final reminder issued on 12.10.09. Accordingly the case may be re-listed on 16.12.2009. .				

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Case No.:28/2/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Approved
HQ File :01/83/050/01386/AM09/	RLA File :10/24/040/00119/AM09/	Lic.No/Date:1010033165 27.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/04/09-10 dt. 27.10.2009 stating that the weighted average yield comes to 17.75% whereas the firm has applied at 15.50 % yield, the Committee decided to approve the case at 17.75% yield as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Black Pepper Oleoresins	2950.00 Kg	
2.	Black Pepper Oil	600.00 Kg	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Light Black Pepper It is obtained from the vine viz. Piper Nigrum	20000.000 Kg	
- This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

8	Case No.: 34/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Approved
	HQ File :01/83/050/01392/AM09/	RLA File :10/24/040/00137/AM09/	Lic.No/Date:1010033230 31.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNT/01/09-10 dt. 27.10.2009 stating that the weighted average yield comes to 5.40% whereas the firm has applied at 6 % yield, the Committee decided to approve the case as applied for as under:-				

Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric	6002.400 Kg	Turmeric	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

9	Case No.:35/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/01393/AM09/	RLA File :10/24/040/00138/AM09/	Lic.No/Date:1010033234 31.03.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spies Board. Accordingly the case may be re-listed on 16.12.2009.			

10	Case No.:37/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Deffered
	HQ File :01/83/050/01395/AM09/	RLA File :10/24/040/00140/AM09/	Lic.No/Date:1010033243 31.03.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.12.2009.			

11	Case No.:41/2/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00002/AM10/	RLA File :03/95/040/01001/AM09/	Lic.No/Date:0310514009 01.04.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

12	Case No.:24/34/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00609/AM10/	RLA File :03/95/040/00803/AM09/	Lic.No/Date:0310517338 27.04.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

	Case No.:10/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00059/AM10/	RLA File :09/24/040/00017/AM10/	Lic.No/Date:0910037789	Defer

13			28.04.2009	Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 8.9.09. Final reminder issued on 13.10.09. . Accordingly the case may be re-listed on 16.12.2009.			

14	Case No.: 11/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00060/AM10/	RLA File :09/24/040/00016/AM10/	Lic.No/Date:0910037790 28.04.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 8.9.09. Final reminder issued on 13.10.09. . Accordingly the case may be re-listed on 16.12.2009.			

15	Case No.: 36/7/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00099/AM10/	RLA File :03/94/040/00071/AM10/	Lic.No/Date:0310518796 07.05.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

16	Case No.: 23/8/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00123/AM10/	RLA File :09/24/040/00043/AM10/	Lic.No/Date:0910037903 13.05.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 13.9.09. Final reminder issued on 30.10.09.. Accordingly the case may be re-listed on 16.12.2009.			

17	Case No.: 2/4/85-ALC3/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/85/050/00030/AM10/	RLA File :02/24/040/00024/AM10/	Lic.No/Date:0210126579 15.05.2009	Defer Date:16.12.2009
	Decision : This case is transferred from DES- VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 16.12.2009.			

	Case No.: 7/30/83-ALC1/2009	Party Name:MULDER (INDIA) PVT LTD	Meet No/Date:34/83-ALC1/2009	Status: Case
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18			18.11.2009	Deferred
	HQ File :01/83/050/00559/AM10/	RLA File :07/24/040/00030/AM10/	Lic.No/Date:0710064943 22.05.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

19	Case No.:19/10/83-ALC1/2009	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00162/AM10/	RLA File :03/95/040/00071/AM10/	Lic.No/Date:0310521238 26.05.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.12.2009.			

20	Case No.:3/22/83-ALC1/2009	Party Name:S.K. SPARES (AUTO) PVT.LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Approved
	HQ File :01/83/050/00438/AM10/	RLA File :05/24/040/00083/AM10/	Lic.No/Date:0510243215 08.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 23.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Asbestos Molded Non Metallic Brake Lining (containing Min. 23.2% Phenolic Resin & Min. 68.6% Asbestos)	100 Kg	1. Phenol 2. Asbestos (Crysotile) 3. Para Formaldehyde Powder	23.664 Kg 70 Kg 7 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21	Case No.:6/12/83-ALC1/2009	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00197/AM10/	RLA File :08/24/040/00037/AM10/	Lic.No/Date:0810080529 08.06.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.12.2009.			

	Case No.:5/14/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
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22	HQ File :01/83/050/00239/AM10/	RLA File :10/24/040/00024/AM10/	Lic.No/Date:1010034066 18.06.2009	Defer Date:16.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.12.2009.				

23	Case No.:11/14/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00245/AM10/	RLA File :10/24/040/00028/AM10/	Lic.No/Date:1010034141 23.06.2009	Defer Date:16.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.12.2009.				

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Case No.:12/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Approved
HQ File :01/83/050/00383/AM10/	RLA File :03/94/040/00230/AM10/	Lic.No/Date:0310526194 29.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/63/2009-Ch-II dated 23.11.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Zinco Brass Salt Electroplating Salt Containing 35% Sodium Cyanide & 20% Potassium Cyanide	1 Kg	1. Sodium Cyanide 2. Potassium Cyanide	0.350 Kg 0.200 Kg
Ginthox Q 588 M Electroplating Passivation Containing 23% Polyvinyl Alcohol (Polysizer 173)	1 Kg	Polyvinyl Alcohol (Policizer 173)	0.230 Kg
Hene Additive No.1 Electroplating additive Containing 0.7% RM 95	1 Kg	RM 95 (Potassium Perfluoro Alkil Sulphonate)	0.007 Kg
Zincbrite 16 Zinc Salt Electroplating salt Containing 70% Sodium Cyanide	1 Kg	Sodium Cyanide	0.700 Kg
Zinthobrite CLZ 937 A Electroplating Brightener Containing 20% Sodium Gluconate	1 Kg	Sodium Gluconate	0.200 Kg

Mist Free L Electroplating additive Containing 17.5% RM 95	1 Kg	RM 95 (Potassium Perfluoro Alkil Sulphonate)	0.175 Kg
Zinthobrite CLZ 937 BP Electroplating salt Containing 75% Boric Acid	1 Kg	Boric Acid	0.750 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

25	Case No.: 11/26/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00485/AM10/	RLA File :04/24/040/00064/AM10/	Lic.No/Date:0410106108 14.07.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 13/11/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.12.2009.			

26	Case No.: 12/26/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00486/AM10/	RLA File :03/94/040/00169/AM10/	Lic.No/Date:0310529451 17.07.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.12.2009.			

27	Case No.: 6/18/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00335/AM10/	RLA File :10/24/040/00046/AM10/	Lic.No/Date:1010034588 22.07.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.12.2009.			

28	Case No.: 46/34/83-ALC1/2009	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00631/AM10/	RLA File :03/94/040/00246/AM10/	Lic.No/Date:0310530104 22.07.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

29	Case No.:1/14/85-ALC3/2009	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/85/050/00072/AM10/	RLA File :03/95/040/00202/AM10/	Lic.No/Date: 0310530617 24.07.2009	Defer Date: 16.12.2009
	Decision : This case is transferred from DES- VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of the application. Accordingly the case may be re-listed on 16.12.2009.			

30	Case No.:9/26/83-ALC1/2009	Party Name: REFNOL RESINS AND CHEMICALS LIMITED.	Meet No/Date: 34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00483/AM10/	RLA File :08/24/040/00114/AM10/	Lic.No/Date: 0810082019 04.08.2009	Defer Date: 16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.12.2009.			

31	Case No.:22/34/83-ALC1/2009	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 34/83-ALC1/2009 18.11.2009	Status: Case deferred
	HQ File :01/83/050/00607/AM10/	RLA File :03/95/040/00218/AM10/	Lic.No/Date: 0310532082 04.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) forwarded the technical comments. He was not present in the meeting. The Committee decided that technical authority make clarify the wastage allowed as per technical comments and defer the case for two weeks. Accordingly the case may be re-listed on 16.12.2009.			

32	Case No.:14/20/83-ALC1/2009	Party Name: UNIVERSAL OLEORESINS	Meet No/Date: 34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00370/AM10/	RLA File :10/24/040/00047/AM10/	Lic.No/Date: 1010034784 05.08.2009	Defer Date: 16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.12.2009.			

33	Case No.:15/20/83-ALC1/2009	Party Name: COOKSON INDIA PVT. LTD.	Meet No/Date: 34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00371/AM10/	RLA File :04/24/040/00086/AM10/	Lic.No/Date: 0410106648 05.08.2009	Defer Date: 16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 16.12.09

34	Case No.: 40/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00625/AM10/	RLA File :03/95/040/00295/AM10/	Lic.No/Date:0310532817 07.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

35	Case No.: 41/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00626/AM10/	RLA File :03/95/040/00289/AM10/	Lic.No/Date:0310532804 07.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

36	Case No.: 43/34/83-ALC1/2009	Party Name:REFNOL RESINS AND CHEMICALS LIMITED.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Added
	HQ File :01/83/050/00628/AM10/	RLA File :08/24/040/00118/AM10/	Lic.No/Date:0810082136 07.08.2009	Defer Date 16.12.09
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.12.2009.			

37	Case No.: 15/26/83-ALC1/2009	Party Name:REFNOL RESINS AND CHEMICALS LIMITED.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Deffered and Re-indexed
	HQ File :01/83/050/00489/AM10/	RLA File :08/24/040/00182/AM08/	Lic.No/Date:0810082196 11.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.12.2009.			

38	Case No.: 23/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00608/AM10/	RLA File :03/95/040/00288/AM10/	Lic.No/Date:0310533452 12.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

39	Case No.:8/34/83-ALC1/2009	Party Name:ELDER EXIM PVT.LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00593/AM10/	RLA File :03/94/040/00407/AM10/	Lic.No/Date:0310533753 13.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

40	Case No.:1/22/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Approved
	HQ File :01/83/050/00436/AM10/	RLA File :04/24/040/00097/AM10/	Lic.No/Date:0410106878 14.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/265/09-TSW/ dated 11.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Flux EF 6100 containing Iso Propyl Alcohol 97.25% w/v min., Rosin and other solids 2.75% w/v min.	1 Liter	ISO PROPYL ALCOHOL (Water white liquid specific gravity 0.7825 ± 0.0025 @ 25 Deg. C; Assay : 99.7% by wt. min. colour, APHA : 10 max)	0.7838 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

41	Case No.:4/22/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Approved
	HQ File :01/83/050/00439/AM10/	RLA File :04/24/040/00078/AM10/	Lic.No/Date:0410106933 17.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No. dated 18.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Boxes Made out of Kraft Paper	1 Kg	1. Kraft Paper of Relevant GSM 2. Industrial Corn Starch	1.1 kg 0.028 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

42	Case No.:5/22/83-ALC1/2009	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00440/AM10/	RLA File :07/24/040/00187/AM10/	Lic.No/Date:0710066528 17.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.12.2009.			

43	Case No.:6/22/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00441/AM10/	RLA File :10/24/040/00032/AM10/	Lic.No/Date:1010034996 18.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.12.2009.			

44	Case No.:26/34/83-ALC1/2009	Party Name:SUNSHIELD CHEMICALS LTD.		Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Approved
	HQ File :01/83/050/00611/AM10/	RLA File :03/95/040/00296/AM10/		Lic.No/Date:0310533947 18.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt of C&PC(Chem.Div) forwarded vide their U.O. No.14010/48/2005-Ch.II dated 27.11.2007 on repeat basis as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Tris (2-Hydroxyethyl)	1 Kg	1. Cyanuric Acid	0.540 Kg	
	Isocyanurate		2. Ethylene Oxide	0.561 Kg	
RLA concerned may take necessary action under Para 4.7 ofHBP as per above decision ofNORMS COMMITTEE.					

45	Case No.:31/34/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00616/AM10/	RLA File :07/24/040/00155/AM10/	Lic.No/Date:0710066646 21.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.12.2009.			

	Case No.:35/34/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Approved
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46	HQ File :01/83/050/00620/AM10/	RLA File :03/94/040/00339/AM10/	Lic.No/Date:0310535127 25.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt of C&PC(Chem.Div) forwarded vide their U.O. No.14010/62/2008-Ch.II dated 24.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Stearic Acid	1 Kg	1. Palm Fatty Acid Distillate 2. Nickel Catalyst	1.100 Kg 0.004 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:27/34/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00612/AM10/	RLA File :10/24/040/00054/AM10/	Lic.No/Date:1010035112 26.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.12.2009.			

48	Case No.:52/34/83-ALC1/2009	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00637/AM10/	RLA File :02/24/040/00104/AM10/	Lic.No/Date:0210130833 26.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

49	Case No.:38/34/83-ALC1/2009	Party Name:SUPARNA CHEMICALS LTD.,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00623/AM10/	RLA File :03/95/040/00317/AM10/	Lic.No/Date:0310535524 27.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

50	Case No.:2/24/83-ALC1/2009	Party Name:EURO CERAMICS LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00458/AM10/	RLA File :03/94/040/00434/AM09/	Lic.No/Date:0310535723 28.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 16.12.09

51	Case No.:3/24/83-ALC1/2009	Party Name:EURO CERAMICS LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00459/AM10/	RLA File :03/94/040/00433/AM09/	Lic.No/Date:0310535729 28.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.12.09			

52	Case No.:4/24/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00460/AM10/	RLA File :03/94/040/00455/AM10/	Lic.No/Date:0310535739 28.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

53	Case No.:47/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00632/AM10/	RLA File :09/24/040/00038/AM10/	Lic.No/Date:0910039168 31.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

54	Case No.:48/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00633/AM10/	RLA File :09/24/040/00066/AM10/	Lic.No/Date:0910039166 31.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

55	Case No.:54/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00639/AM10/	RLA File :09/24/040/00178/AM10/	Lic.No/Date:0910039167 31.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

56	Case No.:55/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00640/AM10/	RLA File :09/24/040/00145/AM10/	Lic.No/Date:0910039165 31.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

57	Case No.:58/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00643/AM10/	RLA File :09/24/040/00138/AM10/	Lic.No/Date:0910039169 31.08.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

58

Case No.:6/24/83-ALC1/2009	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Approved
HQ File :01/83/050/00462/AM10/	RLA File :31/24/040/00067/AM10/	Lic.No/Date:3110039796 01.09.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt of C&PC(Chem.Div) forwarded vide their U.O. No.14010/37/2008-Ch.II dated 23.11.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Pigment Blue 62	1 Kg	1. Victoria Blue BO (C.I. no Basic Blue 7)	0.483 Kg
		2. Sodium Ferrocyanide	0.470 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

59	Case No.:20/34/83-ALC1/2009		Party Name:GODREJ INDUSTRIES LTD.,		Meet No/Date:34/83-ALC1/2009 18.11.2009		Status:Case Approved	
	HQ File :01/83/050/00605/AM10/		RLA File :03/94/040/00429/AM10/		Lic.No/Date:0310536439 07.09.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt of C&PC(Chem.Div) forwarded vide their U.O. No.14010/62/2008-Ch.II dated 24.6.2009 as under:-							
	Export Item		Qty.	Import Item		Qty.		

Stearic Acid	1 Kg	1. Palm Fatty Acid Distillate 2. Nickel Catalyst	1.100 Kg 0.004 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

60	Case No.: 32/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00617/AM10/	RLA File :03/95/040/00326/AM10/	Lic.No/Date:0310536405 07.09.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

61	Case No.: 42/34/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00627/AM10/	RLA File :11/24/040/00013/AM10/	Lic.No/Date:1110021030 10.09.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to M/o Food Processing and defer the case for four weeks for consideration.. Accordingly the case may be re-listed on 16.12.2009.			

62	Case No.: 33/34/83-ALC1/2009	Party Name:ZYDEX INDUSTRIES,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00618/AM10/	RLA File :34/24/040/00066/AM10/	Lic.No/Date:3410025063 14.09.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

63	Case No.: 39/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00624/AM10/	RLA File :03/95/040/00382/AM10/	Lic.No/Date:0310539099 24.09.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

64	Case No.: 56/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00641/AM10/	RLA File :03/95/040/00389/AM10/	Lic.No/Date:0310539092 24.09.2009	Defer Date:16.12.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.

65	Case No.:63/34/83-ALC1/2009	Party Name:SHERRY SPECIALITY PAPERS PVT. LTD.,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00648/AM10/	RLA File :03/95/040/00412/AM10/	Lic.No/Date:0310539524 25.09.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

66	Case No.:1/24/85-ALC3/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/85/050/00127/AM10/	RLA File :02/24/040/00114/AM10/	Lic.No/Date:0210132067 30.09.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o PNG. Accordingly the case may be re-listed on 16.12.2009.			

67	Case No.:51/34/83-ALC1/2009	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00636/AM10/	RLA File :15/24/040/00006/AM10/	Lic.No/Date:1510008386 01.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 16.12.2009.			

68	Case No.:57/34/83-ALC1/2009	Party Name:BGP INNOVATIVES (FORMERLY KNOWN AS ALCHEM	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00642/AM10/	RLA File :34/24/040/00061/AM10/	Lic.No/Date:3410025297 07.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

69	Case No.:1/30/83-ALC1/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00553/AM10/	RLA File :07/24/040/00244/AM10/	Lic.No/Date:0710067497 09.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard			

copy of application from RLA/Firm. Accordingly the case may be re-listed on 16.12.2009.

70	Case No.:2/30/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Approved
	HQ File :01/83/050/00554/AM10/	RLA File :03/95/040/00836/AM09/	Lic.No/Date:0310541092 09.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, letter dated 9/10/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

71	Case No.:3/30/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Approved
	HQ File :01/83/050/00555/AM10/	RLA File :03/95/040/00853/AM09/	Lic.No/Date:0310541095 09.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, letter dated 9/10/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

72	Case No.:4/30/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Approved
	HQ File :01/83/050/00556/AM10/	RLA File :03/95/040/00900/AM09/	Lic.No/Date:0310541096 09.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, letter dated 9/10/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

73	Case No.:5/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00557/AM10/	RLA File :03/94/040/01001/AM09/	Lic.No/Date:0310541202 09.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

74	Case No.:6/30/83-ALC1/2009	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00558/AM10/	RLA File :03/94/040/00248/AM10/	Lic.No/Date:0310541218 09.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

75	Case No.:8/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00560/AM10/	RLA File :03/94/040/01034/AM09/	Lic.No/Date:0310541227 09.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

76	Case No.:9/30/83-ALC1/2009	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00561/AM10/	RLA File :25/24/040/00014/AM10/	Lic.No/Date:2510002608 12.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of the application. Accordingly the case may be re-listed on 16.12.2009.			

77	Case No.:10/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00562/AM10/	RLA File :03/94/040/00468/AM10/	Lic.No/Date:0310541351 12.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

78	Case No.:12/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00564/AM10/	RLA File :03/94/040/01139/AM09/	Lic.No/Date:0310541372 12.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

79	Case No.:13/30/83-ALC1/2009	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00565/AM10/	RLA File :03/95/040/00351/AM10/	Lic.No/Date:0310541481 12.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

80	Case No.: 49/34/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00634/AM10/	RLA File :52/24/040/00014/AM10/	Lic.No/Date:5210028574 13.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

81	Case No.: 50/34/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00635/AM10/	RLA File :52/24/040/00015/AM10/	Lic.No/Date:5210028575 13.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

82	Case No.: 1/34/83-ALC1/2009	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Approved
	HQ File :01/83/050/00586/AM10/	RLA File :05/23/040/00078/AM10/	Lic.No/Date:0510251647 29.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, letter dated 30/10/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

83	Case No.: 2/34/83-ALC1/2009	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00587/AM10/	RLA File :04/24/040/00141/AM10/	Lic.No/Date:0410108942 29.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

84	Case No.: 3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Pharma. Accordingly the case may be re-listed on 16.12.2009.			

	Case No.: 4/34/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA	Meet No/Date:34/83-ALC1/2009	Status: Case
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		PVT.LTD.	18.11.2009	Approved
	HQ File :01/83/050/00589/AM10/	RLA File :03/94/040/00631/AM10/	Lic.No/Date:0310543259 29.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt of C&PC(Chem.Div) forwarded vide their U.O. No.14010/59/2008-Ch.II dated 24.9.2008 as under:-			
85	Export Item	Qty.	Import Item	Qty.
	Cold Flow Improver, SR 1649 Containing 40% of Dodiflow 5750 – 1 Ethylene Vinyl Acetate Co-Polymer and 60% of Aromatic Solvent (C-10-C20)	1 Kg	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

86	Case No.:5/34/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00590/AM10/	RLA File :03/94/040/00345/AM09/	Lic.No/Date:0310543263 29.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

87	Case No.:7/34/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00592/AM10/	RLA File :31/24/040/00143/AM10/	Lic.No/Date:3110040406 30.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.12.09			

88	Case No.:9/34/83-ALC1/2009	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00594/AM10/	RLA File :03/95/040/00469/AM10/	Lic.No/Date:0310543495 30.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.12.09			

89	Case No.:10/34/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00595/AM10/	RLA File :03/95/040/00408/AM10/	Lic.No/Date:0310543520 30.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

90	Case No.:6/34/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00591/AM10/	RLA File :04/24/040/00166/AM10/	Lic.No/Date:0410109046 03.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.12.09			

91	Case No.:11/34/83-ALC1/2009	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00596/AM10/	RLA File :03/94/040/00243/AM10/	Lic.No/Date:0310543721 03.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

92	Case No.:12/34/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00597/AM10/	RLA File :05/23/040/00077/AM10/	Lic.No/Date:0510251906 04.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

93	Case No.:13/34/83-ALC1/2009	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Approved
	HQ File :01/83/050/00598/AM10/	RLA File :07/24/040/00249/AM10/	Lic.No/Date:0710068011 04.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt of C&PC(Chem.Div) forwarded vide their U.O. No.14010/108/2008-Ch.II dated 2.9.2009 as under:-			

Export Item	Qty.	Import Item	Qty.
Potassium Chloride BP/USP	1 Kg	Muriate of Potash	1.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

94	Case No.:14/34/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00599/AM10/	RLA File :31/24/040/00131/AM10/	Lic.No/Date:3110040458 04.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.12.09			

95	Case No.:15/34/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00600/AM10/	RLA File :05/24/040/00346/AM10/	Lic.No/Date:0510251935 05.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

96	Case No.:16/34/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00601/AM10/	RLA File :05/24/040/00340/AM10/	Lic.No/Date:0510251937 05.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

97	Case No.:17/34/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00602/AM10/	RLA File :05/24/040/00345/AM10/	Lic.No/Date:0510251939 05.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

98	Case No.:18/34/83-ALC1/2009	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00603/AM10/	RLA File :02/24/040/00260/AM09/	Lic.No/Date:0210133324 05.11.2009	Defer Date:16.12.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.12.09

99	Case No.:19/34/83-ALC1/2009	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00604/AM10/	RLA File :02/24/040/00149/AM10/	Lic.No/Date:0210133325 05.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.12.09			

100	Case No.:21/34/83-ALC1/2009	Party Name:PAT INTERNATIONAL PVT LTD,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00606/AM10/	RLA File :07/24/040/00267/AM10/	Lic.No/Date:0710068043 05.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

101	Case No.:28/34/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00613/AM10/	RLA File :03/95/040/00356/AM10/	Lic.No/Date:0310544112 05.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.12.2009.			

102	Case No.:29/34/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00614/AM10/	RLA File :03/95/040/00991/AM09/	Lic.No/Date:0310544113 05.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.12.2009.			

	Case No.:30/34/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Approved
	HQ File :01/83/050/00615/AM10/	RLA File :03/95/040/00477/AM10/	Lic.No/Date:0310544117 05.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt of C&PC (Chem.Div.)			

103 forwarded vide their U.O. No.14010/32/2008-Ch.II dated 27.11.2007 as under:-

Export Item	Qty.	Import Item	Qty.
Sorbitan Mono Oleate	1 Kg	1. Oleic Acid 2. Sorbitol (70%)	0.658 Kg 0.425 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

104

Case No.:25/34/83-ALC1/2009	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Approved
HQ File :01/83/050/00610/AM10/	RLA File :09/24/040/00297/AM10/	Lic.No/Date:0910039846 06.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt of C&PC(Chem.Div) forwarded vide their U.O. No.14010/15/2006-Ch.II dated 18.11.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Opacifier containing (Zirconium Silicate 90%)	1 Kg	Zirconium Silicate	0.900 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

105	Case No.:34/34/83-ALC1/2009	Party Name:HINDUSTAN ZINC LTD.,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00619/AM10/	RLA File :13/24/040/00024/AM09/	Lic.No/Date:1310030433 06.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div). Accordingly the case may be re-listed on 16.12.2009.			

106	Case No.:36/34/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00621/AM10/	RLA File :05/24/040/00286/AM10/	Lic.No/Date:0510252007 06.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.12.2009.			

	Case No.:37/34/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
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107	HQ File :01/83/050/00622/AM10/	RLA File :05/23/040/00088/AM10/	Lic.No/Date:0510252022 06.11.2009	Defer Date:16.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.12.09				

108	Case No.:44/34/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00629/AM10/	RLA File :03/94/040/00656/AM10/	Lic.No/Date:0310544326 06.11.2009	Defer Date:16.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.				

109	Case No.:45/34/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00630/AM10/	RLA File :03/94/040/00646/AM10/	Lic.No/Date:0310544329 06.11.2009	Defer Date:16.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.				

110	Case No.:53/34/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status:Case Deferred
	HQ File :01/83/050/00638/AM10/	RLA File :02/24/040/00144/AM10/	Lic.No/Date:0210133427 06.11.2009	Defer Date:16.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.12.09				

111	Case No.:59/34/83-ALC1/2009		Party Name:LAKELAND CHEMICALS (INDIA) LTD.		Meet No/Date:34/83-ALC1/2009 18.11.2009		Status:Case Approved	
	HQ File :01/83/050/00644/AM10/		RLA File :03/95/040/00487/AM10/		Lic.No/Date:0310544521 09.11.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt of C&PC(Chem.Div) forwarded vide their U.O. No.14010/32/2005-Ch.III dated 27.11.2007 on repeat basis as under:-							
	Export Item		Qty.	Import Item		Qty.		
Lakpol E 1250 (Sorbitan Mono Oleate)		1 Kg	1. Oleic Acid 2. Sorbitol (70%)		0.658 Kg 0.425 Kg			

112	Case No.: 60/34/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00645/AM10/	RLA File :31/24/040/00140/AM10/	Lic.No/Date:3110040523 09.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.12.09			

113	Case No.: 61/34/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00646/AM10/	RLA File :31/24/040/00113/AM10/	Lic.No/Date:3110040524 09.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.12.09			

114	Case No.: 62/34/83-ALC1/2009	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00647/AM10/	RLA File :07/24/040/00288/AM10/	Lic.No/Date:0710068116 09.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

115	Case No.: 64/34/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00649/AM10/	RLA File :10/24/040/00076/AM10/	Lic.No/Date:1010035905 10.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.12.2009.			

116	Case No.: 65/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00650/AM10/	RLA File :10/24/040/00077/AM10/	Lic.No/Date:1010035915 10.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.12.2009.			

117	Case No.: 66/34/83-ALC1/2009	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00651/AM10/	RLA File :10/24/040/00097/AM09/	Lic.No/Date:1010035916 10.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.12.2009.			

118	Case No.: 67/34/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00652/AM10/	RLA File :03/94/040/00540/AM10/	Lic.No/Date:0310544974 11.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.12.2009.			

119	Case No.: 68/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00653/AM10/	RLA File :10/24/040/00085/AM10/	Lic.No/Date:1010035930 11.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.12.2009.			

120	Case No.: 69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2009 18.11.2009	Status: Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.12.2009.			

Place:New Delhi

Foreign Trade Development Officer